

Statement of Immovable Property Return for the year 2012 (as on 31/03/2013)

Service: J. K. Jolly Designation: JT Director Date of Birth: 09-05-1957
 Ministry/Department/Office: M/o Company Affairs Present pay: Rs 42660 pm

(1) Name of district, sub-division, Taluk and Village in which property is situated.	(2) Name and details of property including housing, lands and other buildings.	(3) Cost of construction/ acquirement including land in case of house, and year when purchased.	(4) Present Value	(5) If, not in own name held and his/her relationship to the Government servant.	(6) How acquired- whether by purchase, lease, mortgage, sublease, gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	(7) Annual Income from the property.	(8) Remarks
		No Property held		held in my name			
			hence NIL		details		

Signature: Jolly
 Date: 13/02/2013

NOTES

- 1) In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.
- 2) Includes short term lease also.
- 3) The declaration form is required to be filed in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 18(1) of the Central Civil Services (Conduct) Rules, 1954, from rule 18(1) of the CCS (Conduct) Rules, 1954 on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- 5) The columns should be filled up neatly in capital letters.

[Handwritten signature and initials]